NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.74/(GOA)/2013 CA No. 321/2013

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2017

NAME OF THE PARTIES:

Mr. Christian McFarlane

V/s.

M/s. Gaffino Resorts & Motels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

The Mona Malvade Advocate for Advocate for Respondent No.

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C.A.No. 321/13 in TCP No.74/397-398/CLB/MB/GOA/2013

- 1. Learned Representatives of both the sides are present. It is informed that the Senior Advocate of the Respondent is not able to represent the matter due to personal difficulty. The Petitioner is not objecting the adjournment.
- 2. It has also been noticed that the Application No. 321/2013 is pending since long wherein, the respondent No. 9 is not to be impleaded, who is not present.
- 3. The Learned Representatives are directed to inform the Respondent No. 9 about the pendency of the Application as well as the next date of hearing. By consent next date granted is **06.03.2017**.

Dated: 24.01.2017.

M. K. SHRAWAT MEMBER (JUDICIAL).